

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1129
ANSWERED ON:04.03.2010
COURT PROCEEDING IN MALAYALAM
Kodikunnil Shri Suresh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) Whether the Kerata Government has sent a proposal for the computerization of the Official Language (Legislation) Commission, Kerala to the Union Government in the year 2002;
- (b) If so, the details thereof and the major benefits cited by the Kerala Government for such move;
- (c) the reaction of the Union Government thereto along with the reasons for such delay; and
- (d) the final decision is likely to be taken in this regard?

Answer

MINISTER OF LAW AND JUSTICE (Dr M. VEERAPPA MOILY)

(a): Yes, Madam.

(b): It was mentioned in the proposal that the prime objective of the Commission is to make available the Malayalam translation of the Central Acts to the ordinary litigant public and to the Courts for easy interpretation. The Government of Kerala had sought financial assistance to the tune of Rs Seventeen Lakhs for computerization of the Commission.

(c): This Department has no such scheme to provide financial assistance for computerisation to State Governments. The Government of Kerala had been informed accordingly on 27-10-2006.

(d): Does not arise for reasons mentioned in (c) above.